

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "B", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 225/Lkw/2017
Assessment Year 2011-12**

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|--|-----|---|
| Amarjeet Neogy, 7/149, Swaroop Nagar, Kanpur PAN –AASPN4204F (Appellant) | Vs. | Addl. Commissioner of Income Tax, Range-3, Kanpur (Respondent) |
|--|-----|---|

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|-----------------------|-------------------------|
| Appellant by | Shri Virendra Gupta, CA |
| Respondent by | Shri Harish Gidwani, DR |
| Date of hearing | 14/12/2021 |
| Date of pronouncement | 14/12/2021 |

ORDER

PER T.S. KAPOOR, A.M.

This is an appeal filed by the assessee against the order of Id. CIT(A)-I, Kanpur dated 31.01.2017 pertaining to Assessment Year 2011-12.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 08.11.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Kanpur -1 has issued a certificate in Form No.3 on 20.01.2021 under the Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw the appeal. Ld. DR has no objection in withdrawing the appeal.

Accordingly, we dismiss the appeal filed by assessee as withdrawn in view of the settlement made by assessee under Vivad Se Vishwas Scheme.

3. In the result, appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 14/12/2021)

Sd/-
(A.D. Jain)
Vice President

Sd/-
(T.S. Kapoor)
Accountant Member

Aks –
Dtd. 14/12/2021

Copy of order forwarded to:

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| <i>(1) The appellant</i> | <i>(2) The respondent</i> |
| <i>(3) Commissioner</i> | <i>(4) CIT(A)</i> |
| <i>(5) Departmental Representative</i> | <i>(6) Guard File</i> |

By order

Assistant Registrar